

2018
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 315 - A

Dated, Calcutta, the 10th January, 2018

**From : Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.**

To :

- 1) The District Judge of all Districts
including Andaman & Nicobar Islands**
- 2) The Chief Judge, City Civil Court, Calcutta**
- 3) The Chief Judge, City Sessions Court, Calcutta**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta**
- 5) The Secretary, Judicial Department, Govt. of West Bengal**
- 6) Director, West Bengal Judicial Academy**

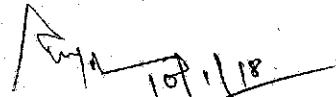
**Sub. : Filling up of the post of Presiding Officer in CGIT-cum-Labour
Court, Chandigarh-I & Bangalore, under Ministry of Labour &
Employment, Government of India.**

Sir,

With reference to the subject captioned above, I am directed to inform that a vacancy circular being No. A-11016/1/2017-CLS-II dated 16.11.2017 and No.A-11016/1/2017-CLS-II dated 28.12.2017, alongwith its enclosures (Annexure-III) received from the Ministry of Labour & Employment, Government of India, inviting willingness for filling up of the post of Presiding Officer in Central Government Industrial Tribunal (CGIT)-cum-Labour Court, for Chandigarh-I & Bangalore respectively is being **uploaded** in the website of the Hon'ble Court (www.calcuttahighcourt.nic.in) for information of the officers of West Bengal Judicial Service, fulfilling the eligibility criteria as mentioned therein.

As such, I am to request you to inform the eligible judicial officers to visit the said website and download the content and, if willing, to forward their filled in application (in prescribed proforma) alongwith requisites, as sought for, to reach the Hon'ble Court **on or before 15.01.2018** for further necessary action in the matter at this end.

Yours faithfully,



Registrar (Judicial Service)

No. A-11016/1/2017-CLS-II
Government of India
Ministry of Labour & Employment

Docket No. CC 301
Received on 03.12.17
Office of the L.D. Registrar General
High Court, Appellate Side Calcutta

Shram Shakti Bhawan, Rafi Marg,
New Delhi - 110001
Dated the 28th December, 2017

To,

The Registrar General
All High Courts,

Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Bangalore -regarding.

Sir,

I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at Bangalore is to be filled up shortly in terms of provisions of The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other Conditions of Service of Members) Rules, 2017. A copy of Notification of the said rules i.e. No. G.S.R. 514 (E), dated 01.06.2017 is enclosed as **Annexure-I**.

2. According to these provisions, a person shall not be qualified for appointment as Presiding Officer, unless he/she-

- (a) is, or has been, or is qualified to be, a Judge of a High Court; or
- (b) he has, for a period of not less than three-years, been a District Judge or an Additional District Judge; or
- (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, management, industry, public affairs, administration, labour relations, industrial disputes or any other matter which in the opinion of the Central Government is useful to the Industrial Tribunal.

3. The terms and conditions of presiding officers so appointed will be as per Rules indicated under para 1 above.

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4. It is requested that a panel of names of applicants who are willing to be appointed as Presiding Officer of CGIT-cum-LC at Bangalore and fulfill the eligibility conditions as per Notification No. G.S.R. 514 (E), dated 01.06.2017, may please be sent to this Ministry within a period of one month from the date of issue of this letter.

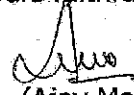
5. A set of three (03) proformae (**Annexure-II, III & IV**) are to be appended with each application. A check-list (copy placed at **Annexure-II** regarding the documents/copies enclosed may be sent with each application. The Bio-Data of each of the officers may be furnished in the proforma placed at **Annexure-III** to be filled in by the concerned officer and **attested by the concerned Registrar General**. The nomination of each of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years duly certified in the proforma placed at **Annexure-IV**, along with the ACR dossiers and vigilance clearance (if applicable to the officer).

6. It is requested that a panel of names of judicial officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed Rules (Annexure-I) may please be furnished to this Ministry along with the proformae (Annexure-II, III & IV).

7. Nominations with complete proformae and verified copies of ACR dossiers (if applicable) will only be entertained by the Ministry.

8. That this Circular may be given wide publicity so that sufficiently large number of candidates apply for the post.

Yours faithfully,

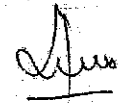

(Ajay Malik)

Under Secretary to the Government of India

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, Bangalore may kindly be forwarded to this Ministry.
2. All Dy. Chief Labour Commissioners (C) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.

Encl: Annexure-I, II, III & IV.


(Ajay Malik)

Under Secretary to the Government of India

Proforma for Bio-data

(to be filled by the judicial officer concerned)

1.	Name (in Full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post <i>(In Chronological Order)</i> (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date:

Signature:

Place:

Name:

No. A-11016/1/2017-CLS-II
Government of India
Ministry of Labour & Employment

Shram Shakti Bhawan, Rafi Marg,
New Delhi - 110001
Dated the 16th November, 2017

To

1. The Secretaries in the Central Ministries/Departments
2. The Chief Secretaries in all the States/UTs

Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Chandigarh-I

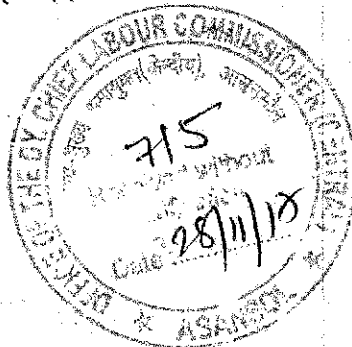
Sir,

I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at Chandigarh-I to be filled up shortly in terms of provisions of The Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience, and other Conditions of Service of Members) Rules, 2017. A copy of Notification of the said rules i.e. No. G.S.R. 514 (E), dated 01.06.2017 is enclosed as **Annexure-I**.

2. The terms and conditions of appointment for the post of Presiding Officer in CGIT-cum-Labour Court will be as per Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience, and other conditions of service of Members) Rules, 2017 as notified vide G.S.R. 514 (E), dated 01.06.2017.

3. It is requested that names of officers who are willing to be appointed as Presiding Officer of CGIT-cum-LC at Chandigarh-I and fulfill the eligibility conditions as per Notification No. G.S.R. 514 (E), dated 01.06.2017, may please be sent to this Ministry within a period of one month from the date of issue of this letter. Details of each officer in three (03) proformae (**Annexure-II, III & IV**) is to be appended to **each** application. A check-list (copy placed at **Annexure-II** regarding the documents/copies enclosed may be sent with **each** application. The Bio-Data of each of the officers may be furnished in the proforma placed at **Annexure-III** to be filled in by the concerned officer and **attested by the Officer not below the rank of Deputy Secretary/Director**. The nomination of **each** of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years duly certified in the proforma placed at **Annexure-IV**, along with the ACR dossiers and vigilance clearance (if applicable to the officer).

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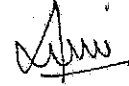


4. It is requested that a panel of names of Officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed Rules (Annexure-I) may please be furnished to this Ministry along with the proformae (Annexure-II, III & IV).

5. Nominations with complete proformae and verified copies of ACR dossiers (if applicable) only will be entertained by the Ministry.

6. This Circular may be given wide publicity so that more and more people apply for the post.

Yours faithfully,



(Ajay Malik)

Under Secretary to the Government of India

Tel. No. 011-23753083

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, Chandigarh-I may kindly be forwarded to this Ministry.
2. All Dy. Chief Labour Commissioners (C) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.

Encl: Annexure-I, II, III & IV.



(Ajay Malik)

Under Secretary to the Government of India

PROFORMA FOR BIO-DATA

(to be filled by the applicant)

1.	Name (in full)			
2.	Date of Birth & age			
3.	Office and Residential address with telephone number, fax, e-mail, if any			
4.	Educational Qualification (graduation and onwards)			
5.	Examination	University	Year in which passed	Division
i.				
ii.				
iii.				
iv.				
6.	Service to which the applicant belongs/belonged (with cadre, batch, and name of the Cadre Controlling Authority), if applicable.			
7.	In case of serving officers			
i.	Date of Joining Service			
ii.	Present Designation			
iii.	Scale of Pay and Basic Pay			
iv.	Date of Superannuation			
8.	In case of retired officers			
i.	Date of superannuation			
ii.	Last post held			
iii.	Last pay scale			

9	Relevant experience [Minimum 20 years in the areas of economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration (in descending order of chronology) in case of non-judicial officers.			
Sl. No	Position held	Name and address of the Organisation	Period (From – To)	Nature of work handled
i.				
ii.				
iii.				
iv.				
v				
10	Any other accomplishments/information, the candidate may like to furnish			
11	Does the candidate have more than one living spouse?		Yes/No	
12	Does the candidate attract any of the disqualification criteria listed in the vacancy circular?		Yes/No (if yes please give details)	
13	State of health			
14	Are copies of best five judgements/other judicial orders passed by the candidate enclosed?			
15	Details of office in which the last five ACRs will be available including details of last employer (in case of retired officials):			

Date:

Signature:

Place

Place